

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).10526/2011

RAM BAHADUR SINGH (D) TH.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.
(With office report)

Respondent(s)

Date: 12/01/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Gaurav Agarwal, Adv.
Mr. Jatin Zaveri, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service upon
unserved respondent No.1, which is permitted to be served
through standing counsel or the local Resident Commissioner,
if process fee and spare copy are filed before 21.1.2012, else
list before the Hon'ble Judge in Chambers for non-prosecution.

If notice is issued, list again on 1.3.2012.

Served respondents may file counter affidavit till
then.

(S.G. SHAH)
REGISTRAR